

13.3.90

ORIGINAL APPLICATION NO.191/90

C. MURALEEDHARAN VS. G.M. S.RLY AND OTHERS

P.Sivan Pillai  
None for respondents.

SPM & AVH

Heard. ADMIT.

Issue notice to the respondents.

Respondents to file counter affidavit within five weeks with a copy to the learned counsel for the applicant who may file rejoinder if any within two weeks thereafter with a copy to the learned counsel for the respondents.

List before DR for completion of pleadings on 21.5.90.

As regards interim relief, ~~xxxx~~ issue notice to the respondents returnable on 3.4.90.

3/4/90

NVK & ND

3/4/90

(3)

M P. Sivan Pillai of the applicant.

or T A Raja of the respondents

The applicant has prayed for the interim relief. In view of the averments made, we are of the view that there is no case for grant of interim relief.

for 21/5  
CNF

3/4/90

TWZ

Both sides represented through counsel. Time till 15.6.90 granted to file reply, as prayed for.

for 15/6  
CNF

21.5.90.

TWZ

None appears for the applicant. Respondents are represented through counsel. Time till 18.7.90 granted to file reply, as prayed for.

15.6.90.

for 18/7  
CNFTWZ

Both sides are represented through counsel. Time till 21.3.90 granted to file reply, as prayed for, as a last chance.

18.7.90.

for 21/8  
CNFTWZ

None appears for the applicant. Respondents are represented through counsel. Time till 5.10.90 granted to file reply, as prayed for, as a last chance. No further adjournment will be granted for the purpose.

21.8.90.

for 5/10  
CNFTWZ

None appears for the applicant. Respondents are represented through counsel. Time till 6.11.90 granted to file reply, if any, as a last chance, as prayed for. No further adjournment will be granted under any circumstances.

5.10.90.

for 6/11  
CNFTWZ

Both sides are represented through counsel. Reply has not been filed so far in spite of several adjournments granted for the purpose. Hence, posted for further direction before the court on 6.12.90.

6.11.90.

Counter filed  
on 26-11-9026/11MR & M

Mr P. Sivan Pillai of the applicant & Roxy  
Mr M. Cheru of the respondents.

At the request of counsel of the applicant list the matter before the Bench for trial hearing on 6-12-90.

Respondent filed  
on 1-2-91  
6-12-90

by H6-12-90

OA-191/90

-3-

4.2.91

SPM 8 A.M.

Mr. Sivan Pillai for applicant

At the request of the learned  
Counsel for the applicant, fix for  
final hearing on 4.2.91 along with  
OA-188/90

for



4.2.91

14.2.91

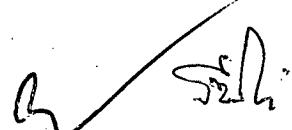
SPM 2 A.M.

Mr. Sivan Pillai  
Mr. MC Cherian

List for final hearing on

26.3.91

for



14.2.91

26.3.1991

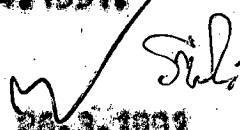
(25)

SPM 4 A.M.

Mr. Sivan Pillai - for applicant

Mr. T. N. Rajan - for the respondents

At the request of the learned counsel for the  
parties, list for final hearing on 19.4.1991.

  
26.3.1991

15.4.91

SPM & AVH

Mr. Given Pillai  
Mr. M.C. Cherian

Heard in part.

Adjourned to 23.4.91 (AN)  
and 25.4.91 (AN)

*M. Sath*  
15.4.91

23.4.  
91

Arguments

Arguments heard in part. List  
as part-heard on 25.4.91 (AN)

*M. Sath*  
23.4.91

23.4.1991

SPM&AVH

Mr. P. Given Pillai for applicants

Mr. M.C. Cherian for respondents.

Oral arguments concluded. The learned counsel for the applicant wishes to give written arguments with a copy to the learned counsel for the respondents by 29.4.1991. He may do so. The learned counsel for the respondents may file written arguments on his side by 3.5.91.

List for completion of written arguments on 3.5.1991.

*M. Sath*  
25.4.1991.

8PM &amp; AVH

3.5.91.

Mr. Sivier Pillai - for applnt.

Mr. MC Cherian - for res.

Heard the learned counsel for the parties on M.P. no. O.A. 3484/91. On view of what has been stated in the M.P., we direct that the case be listed for oral arguments on 11.6.91.

Adj'd & 20.6.91  
vidi on 10/6/91  
at 10/6/91

SPL

3.5.91

SPM & AVH

Mr. Sivan Pillai - for applnt.

Mr. MC Cherian - for res.

At the request, list for further direction on 21.6.1991.

20.6.1991

SPM & AVH

Mr. Sivan Pillai - for applnt.

Mr. MC Cherian - for res.

Adjourned to 17.7.91 for further hearing.

21.6.91

## SPM&amp;AVH

17.7.91 Mr. Sivan Pillai-for applicant.

Mr. MC Cherian with Mr. Warrier Sr. counsel

The learned counsel for the respondents has filed M.P. praying that O.A.484/90, 908/90, 910/90 and 916/90 should also be heard along with this case. It has also been prayed that the C.A. filed in O.A.484/90 should be adopted as supplementary C.A. in this case also. In the interest of justice we allow the M.P. and prayer made therein and direct asfollows:

- (a) CA filed in O.A.484/90, be adopted in this case also.
- (b) the learned counsel for the applicant who has received a copy of the C.A. is directed to file rejoinder if any within two weeks with a copy to the learned counsel for the respondents.
- (c) List this case for final hearing along with the aforesaid four cases on 3.9.1991 as part heard. No further adjournment will be given.

17.7.91  
SPL

11.9.91 Mr.Sivan Pillai, Mr.TRG Warrier,Mr.Cherian & Mrs.Dandapani

Heard in part. List for further arguments on 12.9.91.

✓ 11.9.91

Adjourned by  
Notice 11/9

12.9.91 Mr.Sivan Pillai, Mr.TRG Warrier,Mr.MC Cherian & Mrs.Dandapani

Heard in part. List for further arguments on 13.9.1991.

13.9.1991 Mr.Sivan Pillai for applicant

Mr.TRG Warrier with Mrs.Dandapani and Mr.Cherian.

✓ 12.9.91

Arguments concluded. The learned counsel for the respondents wishes to file a written argument within two weeks with a copy to the learned counsel for the applicant who would file reply arguments, if any, within week thereafter. It is made clear that in case no written arguments are filed within two weeks, the same will not be accepted later on and that the case will be decided on the basis of available documents.

Judgment Reserved.

SPM&AVH

13.9.1991

10 1  
92

Orders pronounced in open court.

✓

✓ 10.1.92

FO issued  
O.C. in O.A. 25/92

FILED

✓ DR

~~Replies will be filed by the respondents~~

~~Learned counsel for the respondents has filed W.P.  
184/92, 980/92, 910/92 and 916/92 papers also be filed  
see. If this is to be delayed until the C.A. then  
be adopted as an application to the C.A. in this case  
justice we allow the W.P. and practice made~~

~~filed in O.A. 484/92 be adopted in this  
Learned counsel for the respondent  
is directed to file before the C.A. if this  
is learned counsel for the respondent  
in this case for final hearing's  
1992 as part hearing. No further~~